



2026:AHC:27328-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2661 of 2026

Sardar Ali And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kunwar Bhaskar Parihar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that investigation in the instant case has already been concluded and charge-sheet has been submitted against the petitioners.
3. Learned counsel for the petitioners could not dispute the aforesaid facts and states that he does not want to press the writ petition and seeks to withdraw it with liberty to approach the appropriate forum at the appropriate stage.
4. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.
5. Certified copy of the F.I.R. be returned back as per rules.

February 5, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)